

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.283/2009

Subject: Approval of tariff for Ratnagiri Gas and Power Private Ltd, for the period from 2009-10 to 2031-32.

Date of hearing: 25.5.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Ratnagiri Gas and Power Pvt. Ltd (RGPPL)

Respondent: Maharashtra State Electricity Distribution Co. Ltd (MSEDCL).

Parties present: Shri Rohit Chhabra, RGPPL
Shri Prahlad Ramrakhiani, RGPPL
Shri B.M.Gulati, RGPPL
Shri K.C.Muralidharan, RGPPL
Shri C.Dwarakanath, RGPPL
Shri J.S.Chordia, RGPPL
Shri K.B.Deccannawar, MPDCL

The representative of the petitioner referred to the directions issued by the Commission during the proceedings held on 13.5.2010 and submitted that the information sought for by the Commission was being compiled. He however submitted that some more documents/data was required to be collected and prayed for further extension of time to submit the said information.

2. The prayer of the petitioner was granted. The petitioner was directed to submit the additional information as sought for earlier and also to specifically clarify, on affidavit, the following:

- (a) Copy of the original contract, if any, or any other agreements, entered into with the OEM. To substantiate the need to enter into agreements with the OEM;
- (b) The reason as to why the generating station could not continue with the machines already available;

(c) The problems faced by the machines and the spare parts considered in the machines, in the past, as these machines were operating for some time;

(d) To explain the obsolescence of technology and the advantages of the new technology. Also, proof of document to show that the OEM (M/s GE) had informed about the obsolescence of technology and the requirement of spare parts;

(e) Copy of the document containing decision taken by the Government.

3. The Commission directed the petitioner to submit the above information, with copy to the respondent/beneficiaries, latest by 7.6.2010.

4. Matter shall be re-notified for hearing on 10.6.2010.

Sd/-
M.Sethuramalingam
Deputy Chief (Law)